

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIHAR COTSPIN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NIHAR COTSPIN PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24.05.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17200MH2013PTC243583
5.	Address of the registered office and principal office (if any) of corporate debtor	S No. 21/22, Bhairav Compound Shelar Village Bhiwandi Thane , Maharashtra- 421302
6.	Insolvency commencement date in respect of corporate debtor	13.03.2020(Order received on 25.06.2020)
7.	Estimated date of closure of insolvency resolution process	21.12.2020 (End of 180 days from the date of order received)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Dharit Kishorbhai Shah Reg No- IBBI/IPA-001/IP-P00993/2017-2018/11640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat – 390 007. Email -bipin.smdt@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat – 390 007. Email – cirp.nihar@gmail.com
11.	Last date for submission of claims	09.07.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Nihar Cotspin Private Limited** on 13.03.2020 (order received on 25.06.2020).

The creditors of **Nihar Cotspin Private Limited** are hereby called upon to submit their claims with proof on or before **09.07.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only . All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Dharit Kishorbhai Shah

Interim Resolution Professional

Reg. No- IBBI/IPA-001/IP-P00993/2017-2018/11640

Date: 26.06.2020

Place: Vadodara

